

that hundreds of trees on 60th the sides of National Highway from Rourkela to Sambalpur were cut down as part of the development work of the National Highways;

(b) if so, the number of the trees cut down and the amount received out of the sale of such trees; and

(c) the steps taken by the Government to plant new trees on both sides of the National Highways, the name of the organisation entrusted with plantation programme and the time Schedule fixed for such plantation ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) to (c) Necessary information is being collected from the State Government.

[Translation]

Implementation of Wasteland Projects

5726. SHRI NITISH KUMAR :
JUSTICE GUMAN MAL LODHA

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Union Government had organised a conference of the representatives of states in the last months to consider the implementation of wasteland projects;

(b) if so, whether the implementation of projects were reviewed in that conference;

(c) if so, the details thereof;

(d) if not, the reasons therefor; and

(e) the steps taken by the Government for the implementation of the projects satisfactorily in future ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) Yes, Sir.

(b) to (e) A meeting was convened by the Department of Wastelands Development to review the various Plan schemes of the Department and also to get a feedback from the States in regard to the difficulties being faced by them at the field level in implementation of the wastelands development projects and as to how to overcome these difficulties. State Secretaries have been asked to ensure implementation of the projects with active participation of the Panchayati Raj Institutions and local people in accordance with the provisions contained in the Common Guidelines for Watershed Development. Close monitoring and inspection of the projects have also been emphasised.

[English]

Expenditure on National Highways in Maharashtra

5727. SHRI UTTAMSINGH PAWAR : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the details of the expenditure incurred on widening of National Highways and strengthening of the existing double lane carriageway in Maharashtra during the last two years; and

(b) the details of the proposals proposed to be executed during the current year and the expenditure proposed to be incurred in this regard ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) The funds allocated for National Highway (Original) works including widening/ strengthening in the Maharashtra State is as under :

1995-96	:	Rs. 28.99 crores
1996-97	:	Rs. 19.70 crores

(b) Works worth Rs. 68.00 crores are proposed to be taken up during 1997-98 in Maharashtra State. However, it is too early to indicate the expenditure to be incurred for these works at this stage.

Inter-State Water Dispute

5728. SHRI N. DENNIS : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government propose to utilise the services of Inter-State Council to settle Inter-State water dispute; and

(b) if so, the details thereof ?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) No Inter-State water dispute has been referred to the Inter-State Council Secretariat so far.

(b) Does not arise.

[Translation]

Budget Allocation for Irrigation

5729. SHRI NIHAR CHAND CHAUHAN : Will the Minister of WATER RESOURCES be pleased to state :

(a) the budget allocated for irrigation during the First Five Year Plan and the area of irrigable land;

(b) whether the area of irrigable land has increased to a large extent during the 8th Five Year Plan;

(c) whether the Government have any proposal for increasing the budget allocation on irrigation and the details thereof; and

(d) the details of the budget allocated for irrigable land during the First and Eighth Five Year Plan so far, respectively ?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) During the First Five Year Plan, the expenditure incurred from the Central and States budgets on creation of irrigation potential through Major, Medium and Minor irrigation projects was Rs. 441.86 crores and the areas which could be brought under irrigation was 3.66 million hectares.

(b) The area brought under irrigation facilities during Eighth Five Year Plan is provisionally estimated to be 10.70 million hectares.

(c) and (d) The expenditure/outlay on creation of irrigation facilities is increasing steadily over Five Year Plans as indicated in the table below :

Five Year Plan	Expenditure (Rs. in crores)
I Plan	442
II Plan	522
III Plan	904
IV Plan	1755
V Plan	3147
VI Plan	9348
VII Plan	14226
VIII Plan	28382 (Outlay)

[English]

Dry Docks At Calcutta Port

5730. SHRIMATI MEIRA KUMAR : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the names of the private firms to which Netaji Subhash Dry Docks at Calcutta Port were leased out in June, 1994;

(b) the broad terms and conditions of the lease agreements; and

(c) the reasons for the resumption of the Dock by the Calcutta Port Trust, from the firm ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) Calcutta Port Trust has leased out Dry Dock 1 & 2 along with adjacent land and land for wet berth at Netaji Subhash Dry Docks to M/s. Chokhani Shipyard (Bengal) Ltd. (CSBL) in June, 1994.

(b) A Memorandum of Understanding (MOU) was signed by CPT and CSBL on 1st June, 1994, which includes following broad terms and conditions :-

1. The lease shall be for the purpose of ship repair activities only as per the relevant Acts, Rules, Regulations and other statutes framed in this behalf by appropriate authority as per the law of land.
2. The period of lease shall be for 30 years and shall not be renewable.
3. The rate of rent payable by CSBL for the wet berth shall be Rs. 12,500/- per day for 365 days which shall be payable on completion of berth by CSBL or on completion of 24 months from the date of signing an MOU/agreement whichever is earlier.
4. A monthly sum of Rs. 1768.00 per 100 sq. metres per month shall be payable by M/s. CSBL for the land adjacent to N.S. Dry Docks 1 & 2.
5. A non-refundable premium equivalent to four years rent i.e. Rs. 79,73,592 shall be payable by M/s. CSBL in respect of land adjacent to dry docks in two instalments.
6. A monthly rent at the rate of Rs. 1456.00 per 100 sq. metres per month shall be payable by CSBL for the land adjacent to the proposed wet berth.
7. A non-refundable premium equivalent to four year's rent i.e. Rs. 46,29,981.00 shall be payable by M/s. CSBL in respect of land adjacent to the wet berth in two instalments.
8. All payments regarding dry dock charges, wet berth charges and rents including Municipal Taxes for lands adjacent to dry docks and wet berth shall be payable every month in advance within 10th day of month.
9. Sums of Rs. 23,97,072.00 and Rs.13,91,708.00 being equivalent to one year rent and taxes in